

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: THIS THE 7THE DAY OF DECEMBER, 1998

CORAM : Hon'ble Mr. S. L. Jain JM
Hon'ble Mr. G. Ramakrishnan AM

ORIGINAL APPLICATION NO.1507/92

Sura j Prakash Vij son of Late
Shri Behari Lal Vij, resident of
Govind Nagar, Kanpur., Ticket No.
523/Bomb, OFC, Kanpur working as
Machinist 'A'----- Applicant

C/A

Versus

1. The Union of India through the
Secretary, Ministry of Defence
Production, South Block,
New Delhi.

2. The Secretary/Chairman,
Ordnance Factories Board,
10-Auckland Road, Calcutta-1

3. The General Manager,
Ordnance Factory, Kanpur- - - - - Respondents

C/R Shri Prashant Mathur.

ORDER

BY HON'BLE MR. S. L. JAIN AM

Applicant has filed this O.A. to quash the
impugned order dated 17.8.1992 including the report
dated 26.2.1992 after declaring the same unconstitutional
null and void and inoperative, for a direction to the

S.L.J.

respondents to pay all the wages and allowances with effect from 9.9.1981 to which he had been entitled had he not been suspended including consequential benefits of service.

2. The respondents have filed annexure SCA-1 dated 16.3.1995. By perusal of the same, it is clear that appeal was allowed and following order was passed:

" Since there was no corroborative evidence on record warranting imposition of above penalty, same is hereby set aside

3. In the result, the OA has now become infructuous and is liable to be dismissed and is dismissed accordingly. No order as to costs.



JWM
JM

SQI